

ENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

No. O.A. 894 of 2018

Date of order: 21.8.2018

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterje, Administrative Member

Shri Pabitra Chattopadhyay,
Son of Late Shri Asit Kumar Chattopadhyay,
Aged about 53 years (DOB: 25.10.1964),
At present working as Scientist 'C'
In the office of the Electronics Regional
Test Laboratory (East), STQC Directorate,
Ministry of Electronics & Information Technology
(MeitY), DN-63, Sector – V, Salt Lake City,
Kolkata – 700 091,
A resident of 12F, Mahendra Chatterjee Lane,
Kolkata – 700 046.

.. Applicant

1. Union of India Through Secretary, Ministry of Electronics & Information Technology, Electronics Niketan, 6, CGO Complex, Lodhi Road,

New Delhi - 110-003.

- Director General, STQC Directorate, Ministry of Electronics & Information Technology, Electronics Niketan, 6, CGO Complex, Lodhi Road, New Delhi – 110 003.
- Senior Director,
 Electronics Regional Test Laboratory (East),
 STQC Directorate,
 Ministry of Electronics & Information
 Technology,
 DN-63, Sector V, Salt Lake City,
 Kolkata 700 091.

.. Respondents

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For the Applicant

In person

For the Respondents

Mr. S.K. Ghosh, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

An original application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

"(i) By an appropriate order or direction by the Hon'ble Tribunal, the respondents be directed to consider the applicant for promotion to the post of Scientist 'D' immediately and the effect of promotion be given either from the due date i.e. 01.01.2014 or from the date of promotion of present batch of candidates, who appeared in the interview on 5.6.2016 with all consequential benefits, whichever dim fit.().

(iii) Kindly consider the case of the Petitioner in the light of the office order No. 15/36 dated 27.5.2015.

(iii) Any other order/orders direction/directions whi Tribunal considers fit and proper in this case."

2. Heard the applicant in person, Ld. Counsel for the respondents, examined pleadings, documents on record.

- 3. The applicant in person submits that representations preferred by the applicant dated 20.3.2018 (Annexure A-10 to the O.A.) and 9.5.2018 (Annexure A-11 to the O.A.) are pending with the respondent No.2, namely, The Director General, STQC Directorate, Ministry of Electronics & Information Technology (MeitY), Government of India, and that the purpose of the applicant would be served if a direction is issued to the competent respondent authority to dispose of the same in a time bound manner.
 - 4. Accordingly, without entering into the merits of the case, we hereby direct the competent respondent authority, who, according to the applicant, is respondent No. 2, namely, The Director General, STQC Directorate, Ministry of Electronics & Information Technology (MeitY), Government of India, to examine the said representation, if pending at his end, and to issue a reasoned and

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speaking order in accordance with law within a period of six weeks from the receipt of a copy of this order. The decision arrived at should be communicated forthwith to the applicant.

With this, the O.A. is disposed of. There will be no order on costs. 5.

(Nandita Chatterjee) Administrative Member

(Bidisha Banerjee) Judicial Member

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